

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

STARRED QUESTION NO:285
ANSWERED ON:16.03.2011
DEFAULTING PRIVATE AIRLINES
Bhagat Shri Sudarshan

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of fees/charges leviable by the Airports Authority of India (AAI) on the private airlines annually and the details of payment actually made by these airlines during each of the last three years and the current year;
- (b) whether a number of the private airlines are in default of payment to AAI;
- (c) if so, the details thereof, airline wise;
- (d) whether AAI has taken action against the defaulting airlines;
- (e) if so, the details thereof and if not, the reasons therefor; and
- (f) the steps taken/proposed to be taken to recover the outstanding dues?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a), (b), (c), (d), (e) & (f) A Statement is laid on the Table of the House.

Statement in reply to parts (a), (b), (c), (d), (e) & (f) of the Lok Sabha Starred () Question No. 285 for 16.03.2011 regarding Defaulting Private Airlines.

(a) The Charges/ Fee levied by Airports Authority of India (AAI) on the Private Airlines annually are Landing Charges, Parking/ Housing Charges, Route Navigation Facility Charges (RNFC), Terminal Navigation Landing Charges (TNLC) and Licence Fees for Space/ Land Allotment. Details of fee charged by AAI and payment actually made by Private Airlines to AAI during each of the last three years and current year is at Annexure `A`.

(b) & (c) Only Kingfisher Airlines and Paramount Airways are in default. The dues outstanding by these two airlines as on 28.02.2011 was Rs. 255 crores and Rs. 4.88 crores respectively.

(d) Yes, Madam.

(e) & (f) The Airlines have been asked to clear the over dues in a time bound manner. Penal interest is being charged on account of delay in the settlement of bills. In case of continued default, AAI proposes to encash the Security Deposit and put the Airlines on `Cash and Carry`.